

12.14 hrs.

PAPERS LAID ON THE TABLE**STATEMENT GIVING REASONS FOR IMMEDIATE LEGISLATION BY PASSPORTS ORDINANCE.**

The Minister of External Affairs (Shri M. C. Chagla): I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Passports Ordinance, 1967, under rule 71 (1) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed on the Table, See No. LT-599/67].

AGREEMENTS ENTERED INTO BY INDIAN REFINERIES LTD. (NOW INDIAN OIL CORPORATION LTD.) IN CONNECTION WITH HALDIA-BARAUNI-KANPUR PIPELINE.

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Kaghuramallah): I beg to lay on the Table in pursuance of an undertaking given by the Minister of Planning, Petroleum and Chemicals and Social Welfare on the 1st June, 1967, while answering supplementaries on Starred Questions Nos. 211 and 212, a copy each of the following Agreement Contracts entered into by the Indian Refineries Limited (now Indian Oil Corporation Limited) in connection with construction of Haldia-Barauni-Kanpur pipeline:—

- (1) Agreement with SNAM Progetti,
- (2) Contract with SNAM Saipem,
- (3) Contract with Bechtel Asian Corporation Limited,
- (4) Contract with Bechtel International Corporation,
- (5) Contract with Bechtel International Limited.

[Placed in Library, See No. LT-600/67.]

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Passports Bill, 1967, which has been passed by the Rajya Sabha at its sitting held on the 8th June, 1967."

PASSPORTS BILL**As PASSED BY RAJYA SABHA**

Secretary: Sir, I lay on the Table of the House the Passports Bill, 1967, as passed by Rajya Sabha.

12.16 hrs.

RULING ON POINT RAISED IN CALLING ATTENTION NOTICE RELATING TO NON-SUPPLY OF CBI REPORT TO ORISSA GOVERNMENT

Mr. Speaker: Now, I shall give my ruling regarding the question that was raised about the CBI Report the other day.

On the 8th June, 1967, after the Home Minister had made a statement in response to a Calling-Attention-Notice regarding the reported refusal of the Central Government to make available to the Orissa Government the CBI report on Shri Biju Patnaik, Shri Nath Pai supported by several other Members raised a point of order that the report of the CBI which had been placed on the Table of the House by an hon. Member of the Third Lok Sabha was a part of the record of the House and hence the report was not a secret document. Further to this point of order, Prof. Ranga supported by several other Members contended that it was not proper for the Government of India to refuse to supply the copies of certain documents in their possession to the Orissa Government. Dr. Lohia, also speaking on the point of order stated that the refusal of the Central Government to give copies of the document to the Orissa Govern-